

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... **APPLICANT / PETITIONER**

Vs

Zillion Infraprojects Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.07.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Alok Bhachawat,
Mr. Shailender Singh, Advs.

For the Respondent(s):-

Ms. Swati Bhushan Sharma, Adv.

ORDER

Learned counsel for the respondent seeks and is granted ten days time to file reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 21.08.2018.

Sdl-

(M. M. KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)